

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 110**  
**IB-3392/(ND)/2019**

**IN THE MATTER OF:**

Arihant Traders

Vs.

Giesecke and Devrient India Pvt. Ltd.

....**Applicant**

....**Respondent**

**Order under Section 9 of IBC**

**Order delivered on 14.07.2021**

**Coram:**

**SHRI P.S.N. PRASAD**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

:

For the Respondent

: Mr Rahul Kumar

**ORDER**

Heard the submissions made by the Learned Counsel for the OC. Learned Counsels for both the parties have expressed that they are ready and willing to argue the matter. Therefore, let the matter be posted before the Regular Bench on **30.08.2021**.

**Sd/-**  
**K.K. VOHRA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**P. S. N. PRASAD**  
**MEMBER (JUDICIAL)**